



1

WP-18180-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 7th OF JANUARY, 2026

WRIT PETITION No. 18180 of 2025

KOTHARI NURSING COLLEGE

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Rohit Jain - Advocate for petitioner.

Shri Abhijeet Awasthi - Deputy Advocate General for respondents/State.

.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

IA No.24803 of 2025

This is an application on behalf of petitioner seeking withdrawal of the petition with liberty to file a fresh composite petition. Learned counsel for petitioner submits that certain developments have taken place after filing of the petition which necessitate filing of fresh composite petition. Accordingly, he seeks leave to withdraw the petition with liberty to file fresh petition.

WP No.18180 of 2025

The petition is accordingly dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

